

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 292 OF 2018 & IA NOS. 1382, 1383, 1384 and 1877 OF 2018
APPEAL NO. 323 OF 2018 & IA NOS. 1537 and 1536 of 2018

Dated: 21st January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matters of :

APPEAL NO. 292 OF 2018 & IA NOS. 1382, 1383, 1384 and 1877 OF 2018

Adani Gas Ltd. Appellant(s)
Versus
Petroleum and Natural Gas Regulatory Board & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Mahesh Agarwal
Ms. Aanchal Mullick
Mr. Shubham

Counsel for the Respondent(s) : Mr. Paras Kuhad, Sr. Adv.
Mr. Prashant Bezboruh
Mr. Jitin Chaturvedi
Mr. Shuaib Hussain
Mr. Vidhi Thakur for R-1

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Gaurav Juneja
Mr. Dibyanshu
Mr. Aayush Jain
Ms. Sylona Mohapatra for R-2

Mr. Gaurav Mitra
Mr. Rohan Ganpathy for R-3

Mr. Gopal Jain Sr. Adv.
Mr. Sandeep Singh for R-4

APPEAL NO. 323 OF 2018 & IA NOS. 1537 and 1536 of 2018

IMC Limited

.... Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv
Ms. Nafisa Khandepaskar
Ms. Bhargavi Kannan
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Ms. Vidhi Thakral for R-1

Mr. Gaurav Mitra
Mr. Rohan Ganpathy for R-2

ORDER

We have heard learned counsel for the parties.

Judgment is Reserved.

Learned counsel for the parties may file written submissions / additional written submissions, if any, within one week, i.e. on or before 28-1-2019 with advance copy to the other side.

(B. N. Talukdar)
Technical Member (P&NG)

tpd/pk

(Justice Manjula Chellur)
Chairperson